

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 614**  
**IB-3105(ND)/2019**  
**IA/1155/2022**

**IN THE MATTER OF:**

**M/s. PPG Asian Paints Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Harsh Speciality Coating Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 9 of IBC, 2016**

**Order delivered on 12.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor :**

**For the Applicant**

**:Adv. Swati Sood, Adv. Sanyam**  
**Mehdiratta i/b Areness**

**For the Respondent/Corporate Debtor :**

**ORDER**

**IA/1155/2022**

Proxy Counsel on behalf of Applicant is present and submitted that the main/arguing counsel is not available today and therefore sought adjournment. In the interest of justice, list the matter on **13.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**